

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

219. C.P. (IB)/704(MB)2021

IN THE MATTER OF

Anchor Leasing Private Limited

... Petitioner

Vs

Aruna Amrutlal Shah

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent: Adv. Rajesh Shah (VC)

ORDER

Both the counsels jointly submit that they are in the process of settling the matter and drawing up the settlement terms. In view of the joint request for the adjournment is made. Allowed as prayed for. Adjourned to **05.09.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //